

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 51/2000

Tuesday this the 4th day of June, 2002.

CORAM

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

N.G.Santhosh  
S/o N.G.Nair  
Progressman working in the o/o  
Deputy Chief Electrical Engineer  
Railway Electrification  
Trichur  
Residing at Pazheri House  
Chevayoor, Post Pulickal  
Malappuram District.

Applicant

(By advocate Mr.T.C.Govinda Swamy)

Versus

1. Union of India represented by  
The Secretary to the Government of India  
Ministry of Railways, Rail Bhavan  
New Delhi.
2. The General Manager (Personnel)  
Central Organization of Railway Electrification  
Allahabad.
3. The Chief Project Manager  
Railway Electrification  
Egmore, Chennai.
4. The Deputy Chief Electrical Engineer  
Railway Electrification  
Trichur.
5. The Divisional Railway Manager (Personnel)  
Railways  
Nagpur.

Respondents.

(By advocate Smt.Sumathi Dandapani)

The application having been heard on 4th June, 2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

This Original Application has been filed by the applicant aggrieved by A-2 order dated 23.12.99. He is seeking the following reliefs through this OA:

- (a) Call for the records leading to the issue of A-2 and quash the same.



(b) Declare that the applicant is entitled to be considered for absorption against a group 'C' post commensurate with his educational qualification and experience in the Railways, and direct the respondents accordingly.

(c) Award costs of this application.

(d) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case.

2. When the OA was taken up for final hearing today, learned counsel for the applicant submits that the applicant would be satisfied if he is permitted to submit a representation to The General Manager, Central Organization of Railway Electrification, Allahabad, detailing his grievances and the said authority is directed to dispose of the representation within a specified period and in the meanwhile maintain status quo of the applicant in the post he is holding. Learned counsel for the respondents, on instructions, submitted that there is no objection to adopting such a course of action.

3. In the light of the above submissions, this OA is disposed of, permitting the applicant to submit a representation to the General Manager, Central Organization of Railway Electrification, Allahabad, within a period of four weeks from today and if the General Manager receives such a representation, he shall consider the same, pass appropriate orders and communicate the same to the applicant within a period of three months from the date of receipt of the representation. Respondents shall maintain status quo of the posting of the applicant as already ordered by this Tribunal on 13.1.2000 till then.

4. The OA stands disposed of with the above directions. No costs.

Dated 4th June, 2002.



K.V. SACHIDANANDAN  
JUDICIAL MEMBER  
aa.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

## APPENDIX

### Applicant's Annexures:

1. A-1: A true copy of the Railway Board Order No.E(NG) II/97/RC-3/4 dated, 9.4.97 issued by the Railway Board.
2. A-2: A true copy of the Office Order bearing No.113/RE/99 dated, 23.12.99 issued by the 3rd respondent.

### Respondents' Annexures:

1. R-I: True copy of letter No.DY.CEE(1)/RE/AQ/ Recruit / 1479 dated 15.10.1988 issued by Deputy Chief Electrical Engineer, Railway Electrification Ajni, Nagpur to the applicant.
2. R-II: True copy of letter No.DY.CEL(I)/RE/AQ/07 dated 6.12.1989 of the Deputy Chief Ajni/Nagpur 3 issued to the applicant.
3. R-III: True copy of Office Order No.Dy.CEE (I)/RE/AQ/07 dated 17.9.91 of the Deputy Chief Electrical Engineer, Railway Electrification, Ajni, Nagpur issued to the applicant.
4. R-IV: True copy of letter No.NGP/P.201/G/CL/Elect. dated 10.9.97 of the 5th respondent issued to General Manager (Personnel), Railway Electrification, Alahabad and others.
5. R-V: True copy of Office Order No.48/TRE/98 dated 18.5.98 of the 3rd respondent issued to the applicant.
6. R-VI: True copy of letter No.E(NG)II/96/CL/61 dated 8.4.97 of the 1st respondent issued to General Manager (Personnel), All Indian Railways.
7. R-VII: True copy of letter No.E/1/19/18/Screening/C.Rly. dated 30.11.99 of the 2nd respondent.
8. R-VIII: True copy of letter No.GP/P.958/EL/TRD/HK dated 10.12.99 of the 5th respondent to the 2nd respondent.
9. R-IX: True copy of Railway Board's letter, vide No.E(NG) II/84/CL/41 dated 11.9.86, referred to in the reply affidavit.

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